

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH**

Original Application No. 655 of 2005

Thursday, this the 09th day of April, 2009

Hon'ble Mr. A.K. Gaur, Member (J)

Hon'ble Mr. S.N. Shukla, Member (A)

1. Suresh Chandra son of Sri Gulab Chandra, R/o Mohalla Shivpur, Shahbajganj, Post Padri Bazar, District Gorakhpur.
2. Harsh Vardhan Tiwari, son of Sri Ram Surat Tiwari, R/o Mohalla Purepawalah, Post Dadwaganjan, District Pratapgarh.
3. Ram Naresh Son of Sri Ram Ughrah, Resident of Mohalla Nanda Nagar (Dargahiya) Tehsil Sadar, District Gorakhpur.
4. Ishwar Chandra son of Late Sri Seeta Ram, R/o Mohalla Jhuggiya Bazar, Tehsil Sadar, District Gorakhpur.
5. Radhey Shyam, son of Sri Nandlal, Resident of Mohalla Bargadwa, Post Moharipur, District Gorakhpur.
6. Ram Komal son of Sri Ram Pyare, Resident of Mohalla Kusumhi Bazar, Post Kusmahi Bazar, District Gorakhpur.
7. Indra Dev Yadav, S/o Sri Ram Briksh Yadav, Resident of Mohalla 137/3, Vijai Bihar Colony, Air Force Colony Near Water Tank No. 2, District Gorakhpur.
8. Ramesh Chandra Srivastava son of Late Triloki Nath Srivastava, Resident of Mohalla 34/3 New Project, Air Force Colony, District Gorakhpur.

Applicants

By Advocate: Sri G.P. Srivastava

Vs.

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Engineer-in-Chief Branch Army Head Quarter Kashmir House, New Delhi.
3. Chief Engineer, Central Command, M.G. Road, Lucknow.
4. Chief Engineer, Lucknow Zone, Lucknow.

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5. Chief Engineer, Air Force, Allahabad.
6. Commander Work Engineer, Air Force, Bamrauli, Allahabad.
7. Commander Work Engineer, Allahabad.
8. Garrison Engineer, Air Force, Gorakhpur.

Respondents

By Advocate: Sri S.C. Mishra

O R D E R

By A.K. Gaur, Member (J)

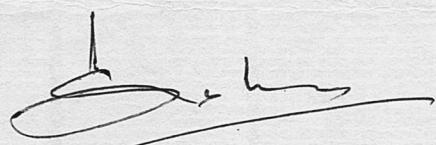
By means of this O.A., the applicants have claimed that they should be given the pay scale of Rs.950-1500/- . The applicants were initially appointed in the grade of Rs.800-1150. According to the respondents, this scale was prevailing at the time of appointment of the applicants. Learned counsel for the applicants has placed reliance on the decision rendered by the Principal Bench of this Tribunal in O.A. No. 678 of 2005 Man Singh and others vs. Union of India and others, and contended that the benefit of this Order be also extended to the applicants in the present O.A. He also invited our attention that in similar set of situation, 20 applicants had filed the aforesaid O.A. and all of them were granted the benefit, with direction to the respondent to fix their salary in the pay scale of Rs.950-1500/- w.e.f. the date of their initial appointment.

2. We have heard the parties counsel and in our considered view the grievance of the applicants might be redressed if they file a detailed representation to the competent authority in the respondents' department, annexing the Judgment rendered by the Principal Bench of this Tribunal on 15.11.2006 in O.A. 678 of 2005. Accordingly the applicants are directed to file a fresh detailed representation within a period of two weeks from the date of receipt of a copy of this order to the competent authority in the respondents' department annexing copy of the Order dated 15.11.2006 passed in O.A. 678 of 2005 by the Principal Bench of this Tribunal and other Judgments, and if that being so, respondents are directed to consider the detailed representation preferred by the applicants, and pass appropriate, reasoned and

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speaking order giving similar benefit to the applicants of this case in accordance with rules, within a period of three months.

3. With the above directions, the O.A. stands disposed of. No order as to costs.



Member (A)



Member (J)

/M.M/